

Transport Allowance:

(i) If a guide is required to report before 0700 hours or finish his/her assignment after 2130 hours, he/she will be either provided transport by the agency to pick him/her up/ drop him/her at his/her residence or given Rs. 5.00 as transport allowance. Except in Varanasi in cases where on Sunday and closed holidays the public transport services do not operate at the time when the guide is asked to report for duty or after he is free from his assignment even if it is later than 0700 hours or earlier than 2130 hours, he/she is entitled to transport allowance. If a guide has a full day assignment leaving before 0700 hours and returning after 2130 hours he/she will be entitled to receive Rs. 10.00 as transport allowance.

(ii) AH other charges i.e. First Class train fare, Bus fare, taxi hire charges for sightseeing etc. will be paid by the party/travel agency hiring the guide.

(iii) If a guide is required to accompany a party travelling through India by air, the air fare-ticket should be provided to him/her for the journeys by air.

(iv) If the guide is required to join a party at a station which is not his/her headquarters, he/she cannot insist on free air fare unless the party is willing to pay for this journey. However he/she will be entitled to First Class train fare plus Rs. 25.00 as incidental charges to cover transport charges from residence to railway station, meals on the train portorage, etc.

Grant/assistance to the Kerala Civil Supplies Corporation

189. SHRI O. J. JOSEPH: Will the Minister of CIVIL SUPPLIES be pleased to state whether the Central Government have any proposal under consideration to give a grant/assistance of

Rupees Ten crore to the Kerala Civil Supplies Corporation in order to ensure effective distribution of essential commodities at fair prices?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY): No, Sir.

Export duty on turmeric

190. SHRI O. J. JOSEPH: Will the Minister of COMMERCE be pleased to state:

(a) the quantity and cost of turmeric exported during the last three years and also the corresponding figures in respect of Kerala;

(b) the cost per tonne of turmeric in the international market;

(c) whether any export duty is imposed on turmeric; if so, at what rate; and

(d) whether the Central Government have received any representation from the Government of Kerala requesting to reconsider the decision regarding imposing the export duty on turmeric if so, whether the Central Government have taken a decision in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b) A statement is enclosed.

(c) The export duty on turmeric whole and turmeric powder has been removed with effect from 14-11-1980.

(d) Yes, Sir.